

**COURT-I**

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY  
(Appellate Jurisdiction)**

**APPEAL NO. 39 OF 2018**

**Dated: 17<sup>th</sup> July, 2018**

**Present: Hon'ble Mr. I. J. Kapoor, Technical Member  
Hon'ble Mr. Justice N. K. Patil, Judicial Member**

**In the matter of:**

**Ginni Global Ltd. .... Appellant(s)**  
**Versus**  
**Himachal Pradesh Electricity Regulatory Commission & .... Respondent(s)**  
**Ors.**

Counsel for the Appellant(s) : Ms. Jyotsna Khatri

Counsel for the Respondent(s) : Mr. Manoj Kr. Sharma for  
Mr. Pradeep Misra for R.1

Ms. Swapna Seshadri  
Ms. Parichita Chowdhury for R.2

**ORDER**

Learned counsel for respondent No. 1 states that reply is ready and he will be taking steps to file the same with IA within two days.

Learned counsel for respondent No.2 seeks three weeks more time to file reply. She may take steps to file the same with IA on or before 08.08.2018 after serving copy on the other side.

List the matter on **06.09.2018**.

**(Justice N. K. Patil)**  
**Judicial Member**

*ts/tpd*

**(I.J. Kapoor)**  
**Technical Member**